

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 356 & 359 OF 2018 IN
DFR NO. 741 OF 2018

Dated: 22nd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)
Vs. ...
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : -----

ORDER

(IA NO. 359 OF 2018 – FOR WAIVER OF COURT FEES)

We are informed that the Order dated 20.03.2018 of this Tribunal has been complied with by the Appellant and the required court fees has been paid.

IA NO. 356 OF 2018
(For leave to file Appeal)

We have heard the learned counsel appearing for the Appellant in the IA No.356 of 2018 (for leave to file the appeal). He submitted that, in the light of the statement made in the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and reasons stated in the Application, leave to file the appeal is granted. The IA No. 356 of 2018 is allowed. Accordingly, the application stands disposed of.

DFR NO. 741 OF 2018

Registry is directed to number the appeal and list this matter on 26.03.2018 subject to curing the defects by the Appellant.

(S.D. Dubey)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member